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**OFFICE OF THE DISTRICT & SESSIONS JUDGE, MOGA.**

**OFFICE ORDER**

As per directions of the Hon'ble High Court contained in letter No. 1152 Spl/Gaz.II (7) dated 08.04.2013, the court Presided over by Ms. Lukhvinder Kaur Duggal, Additional Sessions Judge, Moga, is hereby declared as Exclusive Court for fast tracking of the cases of heinous crime against women. Therefore, all the cases of heinous crimes committed against women including the cases under sections 304-B, 363, 366, 376 IPC pending in the Sessions Courts of this Sessions Division are hereby transferred to the Exclusive Court of Ms. Lukhvinder Kaur Duggal, Additional Sessions Judge, Moga, along with connected cases if any, for disposal in accordance with law.

Ahlmads of the respective transferor courts are directed to send the record of the cases to the transferee court forthwith.

All concerned to note for necessary compliance.

  
(S.K. Garg)  
District & Sessions Judge,  
Moga. 9

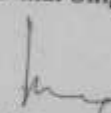
Endst. No. 1831/EB

Dated 20-07-16

Ahlmad of this court to comply.

Copy forwarded to:-

1. Sh. Rajinder Aggarwal, Addl. Sessions Judge, Moga;
  2. Ms. Lukhvinder Kaur Duggal, Addl. Sessions Judge, Moga;
  3. Sh. Charanjeet Arora, Addl. Sessions Judge, Moga;
  4. The District Attorney, Moga;
  5. The President Bar Association, Moga, Nihal Singh Wala, Baghapurana;
- for information and necessary action.

  
District & Sessions Judge,  
Moga. 9